Review of backward classes

†1002. SHRIMATI KANAK LATA SINGH: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether in the Act of Other Backward Class Commission constituted on the recommendations of Mandal Commission, there is a provision for review of status of Other Backward Classes after every ten years and whether it has been stated in it that reservation should be provided as per their economic and social status after such review; and
- (b) if so, whether review of status of other backward classes were conducted after ten years, and the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI SUDARSHAN BHAGAT): (a) Yes. As per Section 1 l(l) of the National Commission for Backward Classesf (NCBC) Act, 1993 the Central Government may at any time, and shall, at the expiration of ten years from the coming into force of this Act and every succeeding period of ten years thereafter, undertake revision of the lists with a view to excluding from such lists those classes who have ceased to be backward classes or for including in such lists new backward classes.

(b) No review has been conducted till date.

Welfare and Rehabilitation Scheme for mentally retarded persons

1003. SHRI MANSUKH L. MANDAVIYA: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) as on date, whether Central Government in consultation with Ministry of Health and Family Welfare and State Governments are going to launch special Welfare and Rehabilitation Scheme for mentally retarded persons, who are spending their precious human life in open to sky and nobody is there to take care of them; and
- (b) whether Central Government has started consultation process with State Governments to address this important social issue?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI SUDARSHAN BHAGAT): (a) and (b) No, Sir. However, the Government is implementing a Scheme, namely, Deendayal Disabled Rehabilitation Scheme (DDRS) under which the Central Government has been providing grant in aid †Original notice of the question was received in Hindi.